

EXTRAORDINARY

भाग ।। — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं• 5] No. 51 नई दिल्ली, सोमवार, जनवरी 09, 2012/ पौष 18, 1933 (शक)

NEW DELHI, MONDAY, JANUARY 09, 2012/ PAUSA 18, 1933 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 9th January, 2012/Pausa 19, 1933 (Saka)

The following Act of Parliament received the assent of the President on the 8th January, 2012, and is hereby published for general information:—

THE NEW DELHI MUNICIPAL COUNCIL (AMENDMENT) ACT, 2011

(No. 5 of 2012)

[8th January, 2012.]

An Act further to amend the New Delhi Municipal Council Act, 1994.

BE it enacted by Parliament in the Sixty-second Year of the Republic of India as follows:-

1. (1) This Act may be called the New Delhi Municipal Council (Amendment) Act, Short title and 2011.

commencement.

- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
- 2. In the New Delhi Municipal Council Act, 1994 (hereinafter referred to as the Amendment principal Act), in section 4,—

of section 4.

- (a) in sub-section (1),—
- (i) in clause (b), for the words "three members", the words "two members" shall be substituted;
- (ii) in clause (d), for the words "two members", the words "four. members" shall be substituted;

44 of 1994.

- (iii) after clause (d), the following clause shall be inserted, namely:—
- "(e) the Member of Parliament, representing constituency which comprises wholly or partly the New Delhi area.";
- (b) sub-section (2) shall be omitted;
- (c) for sub-section (3), the following sub-section shall be substituted, namely:—
 - "(3) Out of the thirteen members referred to in sub-section (1), there shall be, at least,—
 - (a) three members who are women;
 - (b) two members belonging to the Scheduled Castes, out of which one member shall be from the members nominated under clause (d) of sub-section (1)."

Amendment of section 25.

- 3. In section 25 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:—
 - "(1) The meetings of the Council shall be presided over, in the following order, by,—
 - (a) the Chief Minister of Delhi, if he is a member of the Legislative Assembly of Delhi representing the constituency which comprises wholly or partly the New Delhi area, and attends the meeting being a member of the Council under clause (b) of sub-section (1) of section 4; or
 - (b) the Union Minister, if he is a Member of Parliament representing the constituency which comprises wholly or partly the New Delhi area, and attends the meeting being a member of the Council under clause (e) of subsection (1) of section 4; or
 - (c) the Minister in the Government of National Capital Territory of Delhi, if he is a Member of the Legislative Assembly of Delhi representing the constituency which comprises wholly or partly the New Delhi area, and attends the meeting being a member of the Council under clause (b) of subsection (1) of section 4; or
 - (d) the Member of Parliament not being a Minister for the Union representing the constituency which comprises wholly or partly the New Delhi area, and attends the meeting being a member of the Council under clause (e) of sub-section (1) of section 4; or
 - (e) the Chairperson of the Council.".

V. K. BHASIN, Secy. to the Govt. of India.